

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 14.03.2024 After Court-I Hearing

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1847/2023, IA (IBC)/1999/2023, IA (IBC)/213/2024, IA (IBC)/314/2024 in Company Petition IB/296/2022
NAME OF THE COMPANY	Manjeera Retail Holdings Pvt Ltd
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	Manjeera Retail Holdings Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1847/2023

Present: Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

It is stated by the Ld. Counsel for the Applicant that he wants to withdraw this application. Let withdrawal memo be filed before the next date of hearing.

Matter is adjourned to 16.04.2024.

IA (IBC)/1999/2023

Present: Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondents No. 1,2&3.

Mr. Y. Suryanarayana has undertaken to file Vakalat as well as Counter for the Respondents Nos.1, 2 & 3. **Matter is adjourned to 16.04.2024.**

IA (IBC)/213/2024

Present: Ld. Counsel Mr. Sachin Sharma for the Applicant.

Ld. Counsel Mr. VVSN Raju for the Respondent.

For filing of counter, **matter is adjourned to 16.04.2024.**

Contd..

(2)

IA (IBC)/314/2024

Present: Ld. Counsel Ms. Niharika Agarwal for the Applicant.
Ld. Counsel Mr. VVSN Raju for the Respondent.

Matter is adjourned to 16.04.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)